

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**A.No. 229 of 2015 & IA Nos. 377 of 2015 & IA No.67 of 2016**

**And**

**A.No. 230 of 2015 & IA No. 378 of 2015 & IA No. 66 of 2016**

**Dated: 2<sup>nd</sup> June, 2016**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**A.No. 229 of 2015 & IA Nos. 377 of 2015 & IA No. 67 of 2016**

**In the matter of:-**

**Alloy Steel Producers Association of India ... Appellant(s)  
Versus  
Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Vibhor Verdhan  
Mr. Vineet Kumar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan and  
Mr. D.V.Raghu Varmsy for R-1  
Mr. Varun Agarwal and  
Ms. Himangiri Mehta for R.2

**A.No. 230 of 2015 & IA No. 378 of 2015 & IA No. 66 of 2016**

**In the matter of:-**

**Mahindra Sanyo Special Steel Pvt. Ltd. ... Appellant(s)  
Versus  
Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Vibhor Verdhan  
Mr. Vineet Kumar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan and  
Mr. D.V.Raghu Varmsy for R-1  
Mr. Varun Agarwal and  
Ms. Himangiri Mehta for R.2

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**ORDER**

The Learned Counsel for the Respondent No.2, is filing reply/counter affidavit to the appeal memo today itself. Let the same be taken on record. The Learned Counsel for the Appellant prays for and is granted four weeks' time to file rejoinder after serving copy on the other side.

Tag this Appeal, being **Appeal No.229 of 2015 with Appeal No. 230 of 2015** as both these appeals, emanate from the same order, involving the same issues.

Post both the Appeals, being Appeal Nos. 229 of 2015 and 230 of 2015 for arguments on **31<sup>st</sup> August, 2016.**

**( T. Munikrishnaiah )**  
**Technical Member**

**( Justice Surendra Kumar )**  
**Judicial Member**

vt/kt